GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI DEPARTMENT OF DRINKING WATER & SANITATION

LOK SABHA UNSTARRED QUESTION NO. 1797 TO BE ANSWERED ON 11.02.2021

Functional Household Tap Connections

1797. SHRI M.K. RAGHAVAN:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Union Government is aware that many ponds with precious water are kept abandoned and unused/underutilized in the country;
- (b) if so, the details thereof and the timeframe for effective utilisation of lakhs of ponds in the country in view of water scarcity;
- (c) the details of the data regarding functional Household tap connections under Jal Jeevan Mission (JJM), district-wise;
- (d) whether the State Governments have financial commitments under JJM; and
- (e) if so, the details of funds transferred to Kerala under the mission and status of projects implemented under the same, district-wise?

ANSWER MINISTER OF STATE FOR JAL SHAKTI (SHRI RATTAN LAL KATARIA)

- (a) & (b) Works related to water resources development and management are planned, funded, executed and maintained by the State Governments as per their own resources and priorities. In order to supplement the efforts of the States, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various schemes and programmes such as scheme for Repair, Renovation and Restoration (RRR) of water bodies, Surface Minor Irrigation (SMI), etc. under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY).
- (c) The district-wise status of implementation of Jal Jeevan Mission (JJM) across the country, including those of the State of Kerala, is available on the real time JJM dashboard at https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx.
- (d) Under JJM, the fund sharing pattern between Centre and States/ UTs is 100% for Union Territories, 90:10 for North Eastern & Himalayan States including UT of J&K and 50:50 for other States. In all states, JJM is implemented and they are committed to provide State share.
- (e) Under JJM, power to plan, approve and implement water supply schemes is vested with States. As such details of individual rural water supply projects, are not maintained at the Government of India level. In 2019-20, out of Central allocation of Rs. 248.76 Crore, Government of Kerala drew only Rs.101.29 Crore. In 2020-21, allocation to State has been increased to Rs. 404.24 Crore, out of which so far only Rs. 101.06 Crore have been drawn by the Kerala Government.
